



NHRC - CNLU NATIONAL MOOT COURT COMPETITION, 2023

Chanakya National Law University, Patna
in collaboration with
National Human Rights Commission

Knowledge Partner



Legal-Tech Partner



Media Partner



VOLUNTEER

ABOUT CHANAKYA NATIONAL LAW UNIVERSITY

Chanakya National Law University (CNLU) was established by the Bihar Act No. 24 of 2006 under the patronage of Government of Bihar. The University is accredited by NAAC and is recognized by the University Grants Commission (UGC) and registered with the Bar Council of India (BCI). The teaching pedagogy prioritizes in classroom lectures, presentations as well as in augmenting the all-round development of students. The students of this institution have proved their prowess by bringing several laurels to its pride in competitions ranging from Moot Courts to debates and sports events. Eleven batches of CNLU have passed and have been placed in leading law firms, corporate houses, banks and several have been chosen by foreign universities for pursuing masters.



ABOUT MCC

Moot Court Competitions are highlight of every law curriculum. The exercise of mooting teaches students skills that are of utmost importance for solving complex legal problems. The Moot Court Committee of Chanakya National Law University is a student led body that works hand in hand with the administration for organizing various activities. Annually, the Committee organizes three competition - Freshers Moot for novice students, General Intra for the allotment of National Moots and Special Intra for the allotment of International Moots. In the past, committee was involved in the organization of various National and International Moot Court Competitions.



ABOUT THE MOOT

With an objective to raise the standards of Clinical Legal Education in India, Chanakya National Law University, Patna (CNLU) is delighted to announce the first edition of NHRC-CNLU National Moot Court Competition, 2023 in association with the National Human Rights Commission of India (NHRC). In order to provide the necessary free space to interpret and analyze legal provisions in the context of a given legal regime, while trying to solve a practical problem, this event has been devised with the aim to nurture and hone amongst law students, a better understanding and concern for the protection and promotion of Human Rights, while giving them an opportunity to deliberate before experts in the field, thus rigorously testing the legal acumen, research, and oratory skills of the participating teams.

MOOT RULES



Short Title: This moot court competition shall be called the "1st NHRC-CNLU National Moot Court Competition, 2023".

1. DEFINITIONS

Unless otherwise stated following shall be construed herein under as—

1.1. Competition: The Competition refers to all the aspects of the "1st NHRC- CNLU National Moot Court Competition, 2023".

1.2. Organising Committee: It shall mean the Moot Court Committee of the Chanakya National Law University, Patna.

1.3. Participating Team: It means the team which has registered itself for the competition as per the rules of registration.

1.4. Participating Institution: It shall be presumed to be the parent institution of the participating team.

1.5. Court Master: The "Court Master" shall be an officer of the Court. The officer shall be entrusted with the duties of smooth functioning of the Court. Such an officer shall be the medium of communication between the Organising Committee and the Court during the competition.

1.6. Dispute Resolution Committee: The appellate committee in certain issues shall be referred to as "Dispute Resolution Committee (DRC)". The decision of the DRC shall be final. No further appeal is allowed from any order of the DRC.

1.7. Memorial: It means the written arguments submitted by the team, on behalf of both parties, according to the Rules of the Competition by each team.

1.8. Oral Rounds: It refers to the competition rounds during which the teams orally submit their pleadings in front of the judges on behalf of one of the parties against another team representing the opposing party.

1.9. Memorial Evaluation Committee: The committee entrusted with the evaluation of memorials in the competition shall be referred to as the "Memorial Evaluation Committee". The committee shall submit the feedback-cum-score sheet to the Organising Committee after scrutinising the memorial of the teams.

1.10. Rules: It means "1st CNLU NHRC National Moot Court Competition, 2023"

2. GENERAL

2.1. Dates: 1.1 The Competition shall be organized in physical mode. Inaugural Ceremony and Researcher's Test are scheduled to be held on 13th October, 2023. Preliminary Round-1, Preliminary Round-2 and Quarter Rounds are scheduled to be held on 14th October, 2023. Semi-Finals and Final Rounds are scheduled to be held on 15th October, 2023.

2.2. Eligibility: All students enrolled in a three (3) year LL.B. programme or a five (5) year integrated law programme shall be eligible to participate in the Competition. However, only two teams per institution shall be eligible to participate. In the event of multiple registrations from the same College/University/Law School, the team which submits a letter by the Head / Dean of the Institution / Moot Court Committee, authorizing them to participate on behalf of the College or Law School shall be eligible to register. Students enrolled in post-graduate or diploma courses are not eligible to participate.

2.3. Dress Code: The dress code to be adhered to for the duration of the competition is:

2.3.1. Girls: White Salwar Kurta or Black Pant/Skirt and White Shirt with Blazer.

2.3.2. Boys: White Shirt, Black Trousers with Tie and Black Blazer.

2.4. Language: All oral and written submissions are required to be made in English, which shall be the official language of the Competition.

2.5. Structure of the Competition: The Competition shall comprise of Oral Rounds. All the participating teams shall be eligible to participate in the Oral Rounds which shall comprise of Preliminary Rounds and Advanced Rounds viz. Quarter Finals, Semi Finals and Finals. All the rounds will be conducted in offline mode at Chanakya National Law University, Patna.

Please note that only a limited number of teams are eligible for participation.

2.6. Team Composition:

2.6.1. Each team shall consist of a maximum of three (3) members and a minimum of two (2) members out of which two members must be designated as Speakers and one as Researcher. In the case of teams with two members, both the members will be designated as speakers.

2.6.2. Teams shall specify name and order of the speakers and researcher at the time of registration and this cannot be changed later at any time during the competition.

2.6.3. Substitution of any team member or alteration of team composition is not allowed after the date of Final Registration except in extenuating circumstances and only with the permission of the Organising Committee.

2.6.4. A team is permitted to have members from one institution only.

2.7 Venue: All the Rounds are to be held in-person at Chanakya National Law University, Patna.

2.8. Accommodation and Transport:

(a) Accommodation and food shall be provided to all the teams by Chanakya National Law University from the evening of 12th October, 2023 to the noon of 15th October, 2023.

(b) The Organizing Committee shall be responsible for providing transport from the accommodation venue to the Competition Venue.

(c) Registration Fees is inclusive of Accommodation, Food and Transport for all the teams.

3. REGISTRATION

3.1. Mode of Registration

- 3.1.1.** In this edition of the competition, registration will be open to two (2) teams per institute to participate in the competition. Interested teams are required to register for the Competition by filling out a registration form.

For Registration form: [Click here](#)

For Clarification form: [Click here](#)

- 3.1.2.** While filling out the Provisional Registration Form, the teams have to choose a primary contact person. All communications concerning the Competition will be sent by e-mail to the nominated contact person. The nominated contact person shall be responsible to convey all the information to the team.

- 3.1.3.** In order to confirm registration, please confirm at mcc@cnlu.ac.in with nominal fees payment of INR 6000/- (Six Thousand only) per team.

PAYMENT DETAILS -

- 3.1.4.** Name as in Bank Account: CHANAKYA NATIONAL LAW UNIVERSITY
Name of the Bank: STATE BANK OF INDIA
Branch Name: MITHAPUR, PATNA
Bank Account Number: 40831092400
IFSC Code: SBIN0015996

- 3.1.4.** The fee for the competition shall be paid to the bank account/UPI/QR Code mentioned above. After payment of the fee, the candidate/team must ensure that the screenshot is taken. The screenshot shall be used for verification purposes. All the participating institutions have to confirm participation by attaching the screenshot of the payment receipt in the google form on or before.

3.2. Confirmation of Registration:

- 3.2.1.** The teams after registration will receive a confirmation mail from the Organising Committee for confirmation of the slot for the competition. In the event this email is not received by the registered team, it may contemporaneously send an email with its registration details to cybernmcc@cnlu.ac.in
- 3.2.2.** The teams shall be provided a unique team code which shall be used in the preparation of the memorial as stated in the rule 3.3.1. Teams shall only be addressed by this code in the oral rounds.

3.3. Code of Conduct:

- 3.3.1.** Each team will be designated with a unique team code after the registration.
- 3.3.2.** Teams shall not disclose their identity or that of their institution or city etc.
- 3.3.3.** Such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the administrator.
- 3.3.4.** All participants are expected to maintain the decorum in the Court during the competition and are expected to conduct themselves in a manner befitting the legal profession.

4. FORMAT OF THE COMPETITION

4.1. Rounds:

The Competition is to be organized in-person mode and is divided into-

- 4.1.1. Preliminary Round
- 4.1.2. Quarter Final Round
- 4.1.3. Semi-Final Round
- 4.1.4. Final Round

4.2. Draw of lots:

The side to be represented (Petitioner/Respondent) shall be decided by draw of lots at different stages during the Quarter final, Semi-final and Final round of competition.

4.3. Preliminary Rounds:

- 4.3.1. Each team shall argue from both sides in the Preliminary Rounds.
- 4.3.2. No team shall argue the same side twice in the Preliminary Rounds

4.4. Scoring in the Preliminary Rounds:

The qualification of teams to the Advanced Rounds shall be determined based on the win or loss of the team in each preliminary round.

The win or loss of a team shall be determined on the basis of their aggregate score. The team with a higher aggregate score shall win the round.

The aggregate score of a team shall be computed as the total of—

- 4.4.3.1. The score of Speaker 1;
- 4.4.3.2. The score of Speaker 2; and
- 4.4.3.3. The score of the Memorial.

4.5. Arrangement of Ranking:

The teams in the Preliminary Rounds shall be ranked based on the following criterion—

The teams shall be first differentiated on their win-loss record after the Preliminary Rounds;

If there is a tie, the team with the higher aggregate score will be allotted the higher rank;

If the tie subsists, the team with the higher memorial score will be allotted a higher rank;

If the tie subsists, the team with the higher aggregate speaker score will be allotted the higher rank;

If the tie still subsists, the team with the highest individual speaker score out of speakers of tied teams will be allotted the higher rank;

If the tie still subsists, then the rank shall be determined by the toss of a coin.

4.6. Results of Preliminary Rounds: The results of the Preliminary Rounds shall be declared soon after the conclusion of both the Preliminary Rounds. The top eight teams as per the criterion laid down under Rule 4.5 will qualify for the Advanced Rounds.

4.7. Advanced Rounds: The Quarter-Finals, Semi-Finals, and Finals shall constitute the Advanced Rounds of the Competition.

4.7.1. Quarter-Finals:

- 4.7.1.1.** The top eight teams from the Preliminary Rounds will qualify for the quarter-finals.
- 4.7.1.2.** The team shall argue only once in the quarter-finals. The side for the quarter-finals shall be decided by way of the draw of lots. The quarter-finals shall be a knock-out round.
- 4.7.1.3.** The win-loss shall be decided based on the aggregate speaker score.
- 4.7.1.4.** No memorial score will be added in the quarter-final. The win-loss shall be determined based on the score so computed.

4.7.2. Semi-Finals:

- 4.7.2.1.** Four teams from the Quarter-Final Round shall qualify for the Semi-Finals.
- 4.7.2.2.** The team shall argue only one side in the Semi-Finals. The side of the team shall be decided by way of the draw of lots. The Semi-Final shall be a knock-out round.
- 4.7.2.3.** The win-loss shall be decided based on the aggregate speaker score. No memorial score will be added in the semi-final.
- 4.7.2.4.** The win-loss shall be determined based on the score so computed. The team with a higher aggregate score shall proceed to the final round.

4.7.3. Finals:

In the final round, the win-loss shall be decided based on the aggregate speaker score. No memorial score will be added in the final round. The win-loss shall be determined based on the score so computed.

5. MEMORIAL

5.1. All rules laid down henceforth regarding the submission and formatting of the memorial have to be strictly adhered to. Non-adherence to the same will attract penalties as described later in this section.

5.2. The contestants may raise grounds of challenges or issues other than those mentioned in the Statement of Facts.

5.3. General Rules & Submission:

5.3.1. All teams are directed to submit two memorials – on behalf of both – Petitioner and Respondent.

5.3.2. All teams must attach and submit the soft copies of their memorial for the petitioner and respondent, in both PDF and DOCX format, no later than 11:59 P.M. (IST) on 10th October, 2023 on the email ID mcc@cnlu.ac.in with the subject line "Submission of memorial by [Team Code]" will be accepted. Violation of this deadline shall be penalized.

5.3.3 The files shall be named in accordance with the team codes provided. For instance, if the Team Code is 01, the memorial for the petitioner shall be named P01 and the memorial for the respondent shall be named R01.

5.3.4 There shall be strict adherence to the deadline for memorial submission.

5.3.5 It is to be noted that apart from the mention of team codes on the file name and cover page, there shall be no mention of anything related to the team on the memorial. The names of the participants or their College, University, or Law School shall not be mentioned anywhere on the e-mail or the Memorial.

5.3.5 The cover page for the Petitioner/Appellant shall be BLUE, while that of the Respondent shall be RED.

5.3.6 Kindly note that in case of multiple submissions by the teams, the one submitted last shall only be considered for evaluation.

5.3.7 That the team shall submit hard copies of Memorials upon arrival on 13th of October

5.4. Formatting of the Memorial:

5.4.1 The Body of Arguments should not exceed 30 pages in total. The entire memorial including the cover page should not exceed 45 pages.

5.4.2 The font of the body of the Memorial must be Times New Roman, size 12, with 1.5 line spacing, and the font size of footnotes, must be size 10 with single line spacing. Use of endnotes is not permitted. Headings and Titles must also have font size 12.

5.4.3 All teams are required to follow the 20th Bluebook edition style of citation.

5.4.4 A margin of 1 inch should be left on all sides of the pages. The pagination must be done at the bottom of the page.

5.5. Structure of the Memorial:

The memorial must be structured as instructed below—

- Cover Page: Blue for Petitioner/Appellant and Red for Respondent, which must contain:

Team Code in the upper right corner. The teams must use “A” for Appellant, P for “Petitioner” and R for “Respondent.” For example: if the Team Code is 01, the memorial for the petitioner shall be named “P01” and for appellants “A01” and the memorial for the respondent shall be named “R01”.

The year of the competition.

The name of the case.

The party for which the written submission has been prepared.

Name of the forum resolving the dispute.

- Table of Contents
- List of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts
- Issues Raised
- Summary of Arguments
- Pleadings/Arguments Advanced
- Prayer

5.6. Evaluation: The maximum score for each memorial shall be 100 marks. The scores shall be announced after the Preliminary Rounds. The memorials shall be evaluated on the following criteria:

S. NO.	PARAMETERS	SCORING
1.	Application of Facts	20
2.	Reasoning & Understanding of Law and Procedure	25
3.	Knowledge, Interpretation and Application of Law	20
4.	Use of Authorities and Precedents	20
5.	Presentation and Formatting	15
		Total 100

5.7. Penalties: The teams in the Preliminary Rounds shall be ranked based on the following criterion—

5.7.1. Delay in submission: A penalty of 2 mark per hour per side shall be imposed in case of delay in submission of soft copy of the memorial. A team submitting its memorial beyond 4 hours after the deadline shall be disqualified.

5.7.2. Exceeding the prescribed page limit: 1 mark shall be deducted per extra page.

5.7.3. Failure to include all the sections: 5 marks shall be deducted per section not included.

5.7.4. Failure to follow guidelines for the cover section: Up to 5 marks shall be deducted per memorial with a cover page not adhering to the instructions.

5.7.5. Incorrect font, size, margins, citation style, or spacing: 1 mark shall be deducted per violation, maximum of 10 marks shall be deducted per side.

5.7.6. Speaking footnote: 0.5 marks shall be deducted per footnote.

5.7.7. Disclosure of identity: Disclosure of identity of teams or the institution represented by them shall lead to disqualification of the team.

5.7.8. Plagiarism in Memorials beyond 20% will lead to disqualification of the team.

6. Oral Rounds

6.1. General Rules:

- 6.1.1.** The oral rounds will be conducted in physical mode and the teams will be allotted courtrooms accordingly and their opponents shall be decided through the draw of lots.
- 6.1.2.** The oral rounds shall comprise preliminary rounds, quarter-finals, semi-finals, and final rounds.
- 6.1.3.** In each oral round, a team will be represented by two speakers who will present arguments. The researcher will not participate in the argument but will be present along with the speakers during rounds.
- 6.1.4.** There shall be no oral communication between team members and the speaker delivering oral submissions.
- 6.1.5.** Teams shall not be permitted to use ANY other electronic device while their rounds are in session, and violation of this rule may lead to the disqualification of the team.
- 6.1.6.** The time split between the speakers must be communicated to the Court Clerks before the commencement of each round.
- 6.1.7.** The teams shall not disclose to the judges, in any manner whatsoever, for the entire duration of the rounds, either their own individual identities or the identity of the institution that they represent.
- 6.1.8.** Only ONE speaker from each team shall be permitted to rebut/sur-rebut, as the case may be, with prior permission of the Judges.
- 6.1.9.** The scope of the Petitioner's rebuttal shall be limited to responding to the Respondent's primary oral pleadings, and the scope of the Respondent's sur-rebuttal shall be limited to responding to the Petitioner's rebuttal. If the Petitioner waives the rebuttal, there shall be no sur-rebuttal. No legal issues which were not addressed in the primary pleadings may be raised in the rebuttal or sur-rebuttal.
- 6.1.10.** The order of the pleadings in each Round at all levels of the Competition shall be:
Petitioner 1 — Petitioner 2 — Respondent 1 — Respondent 2 — Rebuttal (Petitioner 1 or 2) — Sur-rebuttal (Respondent 1 or 2).

6.2. Preliminary Rounds:

- 6.2.1. Each team will get thirty (30) minutes to present their case including rebuttals and sur-rebuttals. The time includes the time taken in questioning by the judges.
- 6.2.2. The division of time is at the discretion of the team members, subject to a maximum of eighteen (18) minutes per speaker.

6.3. Quarter-Final & Semi-Final Rounds:

- 6.3.1. Each team will get forty-five (45) minutes to present their case including rebuttals and sur-rebuttals. The time includes questioning by the judges.
- 6.3.2. The division of time is at the discretion of the team members, subject to a maximum of twenty-five (25) minutes per speaker.

6.4. Final Round:

- 6.4.1. Each team will get fifty (50) minutes to present their case including rebuttals and sur-rebuttals. The time includes questioning by the judges.
- 6.4.2. The division of time is at the discretion of the team members, subject to a maximum of twenty-eight (28) minutes per speaker.

6.5. Scoring:

S. NO.	PARAMETERS	PERCENTAGE OF MARKS
1.	Knowledge of Law	30
2.	Application of Law to Facts	25
3.	Ingenuity and Ability to Answer Questions	30
4.	Time Management and Organisation	05
5.	Style, Advocacy Skills, Court Craft & Demeanour	10
Total -		100

7. Preliminary Rounds:

One researcher from each team shall be eligible to take the researcher's test, the evaluation of which will decide the best researcher award. Researcher's test will be a pen and paper proctored test conducted at the venue, with objective questions based on the facts or laws relating to the moot proposition.

8. Delay in Appearance/Presentation

- 8.1.** The oral round shall be conducted in physical mode, the university shall allot courtrooms for the same with respective time keepers and court officers to assist the court.
- 8.2.** If a team, scheduled to participate in the oral submissions of a round, does not appear for 15 minutes after the commencement of the allotted time slot of such round with judges presiding over the bench, the other team shall have to make oral submissions ex-parte. It shall be at the pure discretion of the Organising Committee
- 8.3.** on whether to allow or disallow a team to present their oral submissions in case it does not appear within 15 minutes after the scheduled commencement of the round.
- 8.4.** Before the commencement of each round, a time keeper and court-room officer shall be there to assist the teams and the court regarding the time distribution of the respective speakers and to carry out all other proceedings of the court in a smooth manner.
- 8.5.** Use of any unfair means and violation of these instructions is strictly prohibited. The Organising Committee shall be the final arbiter in case of any conflicts/issues raised during the conduct of the moot court competition.

9. Scouting

9.1. Scouting by the speakers, researcher, or any other person affiliated with a team will lead to the immediate disqualification of such a team.

9.2. Scouting shall be deemed to have happened if any person affiliated with a team is found:

9.2.1. Witnessing, hearing, observing, etc. the oral submissions in a round, except where the round is one in which the team to which he/she is affiliated is participating; or

9.2.2. Reading a memorandum of a team except where:

9.2.2.1. It is of the team to which he/she is affiliated; or

9.2.2.2. The memoranda have been obtained on account of an exchange of memoranda prior to a round of the team to which he/she is affiliated.

10. Dispute Resolution

In case of any dispute regarding the interpretation or understanding of any matter concerning the competition, the decision of the Organising Committee shall be final and binding on all those concerned.

11. Award & Prizes

The following awards shall be awarded in the Competition:

Winner team -	Rs. 45,000/-
Runner up -	Rs. 20,000/-
Best student advocate -	Rs. 10,000/-
Best memorial respondent -	Rs. 10,000/-
Best memorial applicant -	Rs. 10,000/-
Best researcher -	Rs. 10,000/-

TIMELINE OF EVENTS

- 18.09.2023** Commencement of Registration
- 18.09.2023** Release of Moot Proposition
- 25.09.2023** Last Date for Seeking Clarifications
- 29.09.2023** Release of Clarifications
- 03.10.2023** Last Date of Submission of Registration Form
- 10.10.2023** Last Date of Submission of Soft Copy
- 13.10.2023** Last Date for Submission of Hard Copy
- 13.10.2023** Inaugural Ceremony & Researcher's Test
- 14.10.2023** Preliminary Rounds-I, Preliminary Rounds-II and
Quarter Finals
- 15.10.2023** Semi-Final Rounds, Final Rounds and Valedictory
Ceremony

ORGANISING COMMITTEE

CHIEF PATRON

Hon`ble Dr. Faizan Mustafa
Vice-Chancellor, Chanakya National Law University

CHAIRPERSON

Professor Dr. S. P. Singh
Registrar, Chanakya National Law University

FACULTY COORDINATORS

Dr. Vijay Kumar Vimal
(Assistant Professor and Faculty Convener of Moot Court
Committee)

Mrs. Nandita S. Jha
(Assistant Professor and Faculty Convener of Moot Court
Committee)

Mrs. Pallavi Shankar
(Teacher Associate and Faculty Co-Convener of Moot
Court Committee)

Ms. Sadaf Fahim
(Teacher Associate and Faculty Co-Convener of Moot
Court Committee)

STUDENT CONVENERS

Ms. Kinjal Keya 8271561449
Ms. Sadaf Yahya 9304289149

A faint, light-colored world map is centered in the background of the page. The map shows the outlines of continents and countries. In the top right corner, there are several diagonal lines of varying thickness, creating a sense of motion or light rays.

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